

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1278 of 2021**

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1. Janardan Ram @ Janardan Lal  
2. Rakesh Sahu @ Rakesh Sao  
3. Ashish Thakur @ Chandan Thakur @ Ashish Kumar  
4. Rajendra Ram @ Rajendra Ravidas  
5. Bittu Karmali @ Akash Karmali ... Petitioners  
Versus  
The State of Jharkhand ... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners : Mr. Nilesh Kumar, Advocate  
For the State : Mr. Ashok Singh, Addl. P.P.

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**Order No.02 Dated- 05.04.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Patratu (Barkakana) P.S. Case No.242 of 2020 registered under sections 147/148/149/341/323/504/506/387/385/427/120B of the Indian Penal Code.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners being the member of an unlawful assembly being armed with deadly weapons restrained the informant and his men, assaulted them and destroyed the J.C.B. Machine of the informant and putting them under fear, demanded Rs.50,000/- per rake for unloading. It is further submitted that the allegations against the petitioners are all false and there is no specific allegation of assault against the petitioners. It is further submitted that the petitioners and the co-accused persons are nearby villagers whose land has been acquired

by the government authorities and they were demanding work from the management of C.C.L and Railway Authorities and they submitted a representation to the Deputy Commissioner, Ramgarh. It is then submitted that the petitioners undertake that they will not annoy or disturb the Kisku Construction Pvt. Ltd. or any of its employee nor they will cause any hindrance in smooth functioning and work of the said Kisku Construction Pvt. Ltd nor will they go to or near the place of occurrence site during the pendency of the case. It is next submitted that the petitioners undertake to pay Rs.10,000/- each as ad interim victim compensation to the informant without prejudice to their defence in this case and undertake to cooperate with the investigation of the case. It is lastly submitted that the co-accused person has already been given the privilege of anticipatory bail by this Court vide order dated 19.03.2021 in A.B.A. No.835 of 2021. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on depositing a demand draft of Rs.10,000/- each as ad interim victim compensation in favour of informant and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned C.J.M., Ramgarh, in connection with Patratu (Barkakana) P.S. Case No.242 of 2020 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case with further

condition that they will not annoy or disturb the Kisku Construction Pvt. Ltd. or any of its employee nor they will cause any hindrance in smooth functioning and work of the said Kisku Construction Pvt. Ltd nor will they go to or near the place of occurrence land during the pendency of the case and other conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioners deposit the ad interim victim compensation amount, the court below is directed to issue notice to the informant and hand over the said demand draft to him, after proper identification.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-